

SAFTA sensitive list, would get preferential access at peak tariff levels of 5% by the end of 2012.

4. The Commerce Secretaries had also agreed to advance the preferential trading arrangement agenda through SAFTA. This too shall be done in a sequenced manner. When Pakistan notifies its negative list, discussions shall be launched on reducing the size of the Sensitive lists and drawing up a program for phasing in tariff liberalisation on such items. Tariff liberalisation for up to 30% of the Sensitive List shall be considered by India within four months of the notification of the small Negative List by Pakistan. After the negative list is dismantled and trade transitions fully to MFN/SAFTA basis, the Sensitive Lists shall undergo further liberalisation.

Recently, High Commission of India, Islamabad has forwarded a Negative List of 1209 items as reported to be approved by the Pakistan Federal Cabinet. This shall substantially improve the prospect of export from India to Pakistan.

- (c) No decision has been notified by the Government in this regard.

Effect of water shortage on industrial production

163. SHRI RAJKUMAR DHOOT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government's attention has been drawn towards the media reports regarding increasing water woes of the Industrial sector in the country which is adversely affecting the industrial production;

- (b) if so, the details thereof; and

- (c) what remedial measure Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Government of India is aware of increasing water stress in the industrial sector. Specific issues regarding water supplies to industries are dealt with by the respective State Governments.

- (c) In order to address this worsening water scenario, Government of India has launched the National Water Mission as a part of the National Action Plan on Climate Change, which inter alia, envisages providing incentives for water neutral and water positive industry, recycling of water including waste water and promoting water efficient technologies and water auditing in industries.

Establishment of anti human trafficking

†164. SHRIMATI MAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is fact that anti human trafficking units are being established in the country;

†Original notice of the question was received in Hindi.

(b) if so, the details of such units along with the places where they are being established;

(c) the number of cases pertaining to human trafficking which have been solved by these units;

(d) the number of untraced/disappeared/missing persons at present in the country; and

(e) the number of children reported to be missing in 2011 in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Sir. The Ministry of Home Affairs has released funds to the tune of Rs.8.72 crores to all the states for establishment of 115 Anti Human Trafficking Units during the year 2010-11. 104 AHTUs have been made operational. For the year 2011-12, an amount of Rs. 8.338 crores has been released to all the State Governments for establishment of 110 more AHTUs. The details are given in the Statement (*See below*). Establishment of AHTUs in the States has shown results at the ground level resulting in increase in the number of cases registered, number of rescue operations and more convictions. This has been done under a comprehensive scheme of setting up 335 Integrated Anti Human Trafficking Units in the course of 3 years.

(d) and (e) As per inputs provided by National Crime Records Bureau (NCRB), the total number of missing persons at present in the country during 2009, 2010 and 2011 are 179545, 203489 and 39806 respectively. As per the inputs provided by Delhi Police the details of missing children in Delhi reported along with traced and untraced during the year, 2011 are as under:

Year	Total	Traced	Untraced
2011	5111	3752	1359

Statement

Funds Released for Establishment of AHTU'S During 2010-11 and 2011-12

State	No. of AHTU's Sanctioned in 2010-11	Amount Sanctioned in 2010-11@ 7,58,000 per AHTU	No. of AHTU's Sanctioned in 2011-12	Amount Sanctioned in 2011-12 @ 7,58,000 per AHTU
1	2	3	4	5
Andhra Pradesh	5	37,90,000	5	37,90,000
Arunachal Pradesh	3	22,74,000	3	22,74,000

1	2	3	4	5
Assam	5	37,90,000	5	37,90,000
Bihar	7	53,06,000	7	53,06,000
Chattishgarh	4	30,32,000	4	30,32,000
Goa	1	7,58,000	1	7,58,000
Gujarat	5	37,90,000	5	37,90,000
Haryana	3	22,74,000	3	22,74,000
Himachal Pradesh	2	15,16,000	2	15,16,000
Jammu and Kashmir	4	30,32,000	3	22,74,000
Jharkhand	4	30,32,000	4	30,32,000
Karnataka	5	37,90,000	4	30,32,000
Kerala	3	22,74,000	3	22,74,000
Madhya Pradesh	8	60,64,000	8	60,64,000
Maharashtra	6	45,48,000	6	45,48,000
Manipur	2	15,16,000	2	15,16,000
Mehgalaya	2	7,58,000	1	7,58,000
Mizoram	2	7,58,000	1	7,58,000
Nagaland	2	15,16,000	2	15,16,000
Orissa	6	45,48,000	6	45,48,000
Punjab	4	30,32,000	4	30,32,000
Rajasthan	6	53,06,000	6	45,48,000
Sikkim	1	7,58,000	1	7,58,000
Tamil Nadu	6	53,06,000	6	45,48,000
Tripura	1	7,58,000	1	7,58,000
Uttar Pradesh	12	90,96,000	12	90,96,000
Uttarakhand	2	22,74,000	2	15,16,000
West Bengal	4	30,32,000	3	22,74,000
TOTAL	115	8,71,70,000	110	8,33,80,000

Delay in implementation of NMP

165. SHRIMATI MAYA SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that National Manufacturing Policy (NMP) is getting